

CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

Original Application No.976 of 2017

Date of order : 08-12-2017

Between :

P. Mukesh S/o Rajaram,  
Aged about 36 years, Occ : Boot Maker,  
Commandant Base Hospital,  
Delhi Cantonment, New Delhi,  
R/o H.No.12-1-882/B, Asif Nagar,  
Hyderabad - 500028.  
....Applicant

AND

1. Union of India rep by Secretary,  
M/o Defence, DHQ PO, South Block,  
New Delhi - 11.

2. Union of India rep by the  
Director General of Staff Duties/SD-6,  
Integrated Head Quarters of Ministry of Defence,  
(Army), GS Branch, Army Head Quarters,  
DHQ PO, New Delhi - 11.

3. The Director General of Medical Services,  
(Army), Integrated HQ of MOD (Army),  
Adjutant General's Branch, L Block,  
New Delhi-1.

4. The Additional Directorate General of  
Man Power/MT-4 (Civ) (B), AG's Branch,  
IHQ of MOD (Army), West Block-3,  
RK Puram, New Delhi.

5. The Commanding Officer,  
Military Hospital Golkonda,  
Langer House, Hyderabad-8.

6. The Brigadier Incharge (Admin) and CDR,  
TPS, BASE Hospital, Delhi Cantonment-10,  
New Delhi.

...Respondents

Counsel for the Applicant : Dr A Raghu Kumar

Counsel for the Respondents : Mrs L Pranathi Reddy, Addl. CGSC

CORAM :

THE HON'BLE MR.JUSTICE R.KANTHA RAO : MEMBER (J)  
THE HON'BLE MRS. MINNIE MATHEW : MEMBER (A)

(Oral order per Hon'ble Mr.Justice R.Kantha Rao, Member (J) )

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Mrs L. Pranathi Reddy, the learned Standing Counsel for the Respondents filed proceedings which show that after filing of the Original Application the applicant's request was considered and he was posted at Military Hospital, Golkonda against the vacancy of Boot Repairer. Since the learned Standing Counsel for the Respondents also filed proceedings B/72748/Opt 2009-15/DGMS-3B, dated 30.11.2017 which shows that as the vacancy is being filled up by transfer of the applicant, the notification was withdrawn.

2. As the request of the applicant was granted by the Respondents, no cause survives for adjudication of the Original Application and the same is dismissed as infructuous.

3. No order as to costs.

(MINNIE MATHEW)  
MEMBER (A)

(R.KANTHA RAO)  
MEMBER (J)

Dated : 8th December, 2017.  
Dictated in Open Court.

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